

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RYTUS THERAPEUTICS LIMITED.

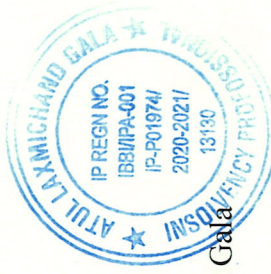
RELEVANT PARTICULARS	
1.	Name of corporate debtor RYTUS THERAPEUTICS LIMITED
2.	Date of incorporation of corporate debtor 21/02/2011
3.	Authority under which corporate debtor is incorporated / registered RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U24100MH2011PLC213828
5.	Address of the registered office and principal office (if any) of corporate debtor Flat 1601, 16th Floor, Willowrest Building, One Hiranandani Park, Ghodbunder Road, Thane – 400607.
6.	Insolvency commencement date in respect of corporate debtor 15.05.2024 (copy of order received on 15.05.2024)
7.	Estimated date of closure of insolvency resolution process 11.11.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional Atul Laxmichand Gala IBBI/IPA-001/IP-P01974/2020-21/13130
9.	Address and e-mail of the interim resolution professional, as registered with the Board 1501, Oriana Business Park, Road No.22, Wagle Estate, Opp GST Bhavan, Thane, Maharashtra ,400604 atulgala.cirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Unit 431- 432, Solitaire Corporate Park, Bldg No. 4, 3rd Floor, Andheri - Kurla Rd, Chakala, Andheri East, Mumbai, Maharashtra 400093 rtl.cirp@gmail.com
11.	Last date for submission of claims 29/05/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: //ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RYTUS THERAPEUTICS LIMITED on 15.05.2024 and copy of order received on 15.05.2024.

The creditors of Rytus Therapeutics Limited, are hereby called upon to submit their claims with proof on or before 29/05/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



*Atul Laxmichand Gala*

Name and Signature of Interim Resolution Professional : Mr. Atul Laxmichand Gala

Date and Place: Mumbai 16.05.2024